

HIGH COURT FOR THE STATE OF TELANGANA AT HYDERABAD
TENDER NOTIFICATION

ROC.No. 751 /2026/J.SPL.(BUILDINGS)

Dt: 25 .08.2026

Sealed quotations are invited for awarding Annual Maintenance Contract for anti-termite treatment (Monthly once Bayer Company chemical spray without smell) in 16 Sections i.e., Stationery, Judges Library and 14 Judicial Sections (including record rooms) and also anti-termite treatment in the Chambers and Court Halls of the Hon'ble Judges (as and when required) in the High Court premises for the period from the date of agreement entering into contract.

The intending bidders shall submit their quotations in a sealed cover with entire track record, if any, to the undersigned before 5.00 p.m. on 19-09-2026 and the quotations received thereafter will not be entertained. The intending bidders can visit the High Court premises on any working day between 11.00 a.m. and 4.00 p.m. in the High Court premises.

Sl. No.	Name of the Section	Sl. No.	Name of the Section
1.	Original side Section	2.	Appeal Filing Section
3.	Second Appeal Section	4.	Criminal Section
5.	Writ Service Section	6.	Writ Non-Service Section
7.	Writ Division Bench	8.	Vernacular Records Section and its Wings
9.	English Records & Telangana Records and its (Seven) Wings	10.	Judicial (CMA) Section
11.	CRP Section	12.	T & P Section
13.	Supreme Court Section	14.	Posting Section
15.	Library Section	16.	Stationery Section

P.T.O.,

TERMS AND CONDITIONS

1. The above Annual Maintenance Contract will come into effect from the date of agreement entering into contract.
2. The successful bidder has to attend to anti termite treatment work once in a month, on the day convenient to the Registry and also whenever the need arises for such treatment and submit the work completion reports.
3. Rate towards Anti-termite treatment for one Court Hall/ one Chamber/ any other required site, should be mentioned separately in the Tender in terms of Sq.Ft. measurement.
4. The successful bidder has to carryout the work very carefully and cautiously without disturbance to anybody or causing damage to the records.
5. In case any damage is caused due to negligence etc., of the service personnel, the agency is vicariously responsible for such damage and the loss shall be recovered from them.
6. The successful bidder shall not sub-lease/entrust the work to any other agency.
7. The High Court reserves the right to terminate the contract, at any time, without assigning any reason.
8. In case the agency intends to withdraw from the contract, it shall give at least one month's advance notice, or otherwise, the High Court reserves the right to claim damages from them.
9. The successful tenderer has to execute an agreement abiding to the said terms and conditions on a non- judicial stamp paper worth of Rs.100/- within one week of receipt of the communication of the work order.



REGISTRAR (OSD)